

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

I.A. No.274/2018 in
CP.IB.NO.123/BB 18
Under Rule 32 of the NCLT Rules, 2016

In the matter of

M/s. IVL Finance Limited
M-62 & 63, First Floor,
Connaught Place,
New Delhi- 110 001.

- Applicant/Financial Creditor

Versus

M/s. Sri Giri Travels Private Limited
GFS 03, Ground Floor, Shakti Niwas,
No 918 Shop No.23,
9th Cross, Near Pai Showroom,
26thMain, Sector 1, HSR Layout,
Bangalore - 560 102.

- Corporate Debtor

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (J)
2. Hon'ble Dr. Ashok Kumar Mishra, Member (T)

Order delivered on 18th September, 2018

Parties/Counsel Present:

For the Petitioner : Shri Thribhuvan Chakravarthy H.Y.

For the Respondent :

ORDER

Per: Shri Rajeswara Rao Vittanala, M (J)

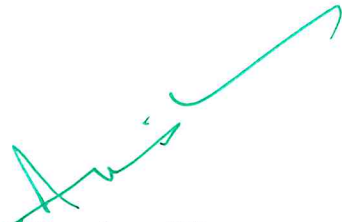
1. Shri Thribhuvan Chakravarthy H.Y, Advocate for Petitioner filed the IA No.274/18 in CP.IB.No.123/18 praying to permit the petitioner to take notice on respondents by way of substituted service of summons through paper publication.



2. Shri Thribhuvan Chakravarthy H.Y, Advocate for Petitioner has submitted that the Assistant Manager of the Petitioner Company had visited personally the place on business/address of the Respondent to serve the notice. However, the Respondents refused to accept the notice and acknowledge the same. In view of the said circumstances, I.A.No.274/18 was allowed and the petitioner is hereby directed to serve notice to the Respondent by way of paper publication and filed an affidavit to that effect on the next date of hearing.

3. In view of the above considering the facts and circumstances of the case, the I.A.No.274/18 deserves to be allowed as prayed for.

4. Accordingly, I.A.No.274/18 in CP.(IB).No.123/18 is allowed permitting the petitioner to take out the notice on respondents by way of substituted service through paper publication. Registry is directed to issue notice and the counsel for the petitioner to collect the same to take necessary action in the matter. Further, the counsel for the petitioner has to submit the compliance affidavit in the matter along with copy of paper publication.



Member (T)



Member (J)

Raushan